

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 191/TT/2023

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1: Extension of 400 kV Bachau Sub-station with line reactor along with associated line bays and Asset-2: Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under “Transmission System for connectivity of Essar Power Gujarat Limited” in the Western Region.
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and 10 others
- Parties Present** : Ms. Swapana Seshadri, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Ashita Chauhan, PGCIL
Shri Zafrul Hassan PGCIL
Shri Md. Mohsin, PGCIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner made the following submissions:

- a. The instant petition has been filed for the determination of transmission tariff from COD to 31.3.2024 for Asset-1: Extension of 400 kV Bachau Sub-station with line reactor along with associated line bays and Asset-2: Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under “Transmission System for Connectivity of Essar Power Gujarat Limited” in the Western Region.
- b. Initially, the scheme was envisaged to cater to the power generation of Essar Power Gujarat Limited. However, due to subsequent developments, the same system has been utilized by extending the existing transmission line up to Jam Khambhaliya Substation.
- c. Tariff Petition No. 64/TT/2015 was filed by the Petitioner for determination of transmission tariff for Essar Gujarat TPS-Bachau 400 kV D/C (triple) line and Extension of Bachau Sub-station under “Transmission System for connectivity of Essar Power Gujarat Limited”. By the time, the Essar-Bachau line could come, EPGL filed Petition No. 187/MP/2015 seeking adjudication of certain disputes between them and the Petitioner. The Commission vide order dated 11.10.2017 disposed of Petition No.



187/MP/2015 directing the Petitioner to find certain alternative uses for the line.

- d. In compliance with the Commission's direction, the matter was subsequently discussed and an alternative usage of lines has been found and accordingly the instant petition has been filed.

2. The Commission directed the Petitioner to submit the following information on an affidavit by 20.11.2023 with an advance copy to the Respondents:

- a. Details of Form-5
- b. Justification of capital cost along with valid documentary evidence.
- c. Details of additional cost incurred due to the extension of Essar Gujarat TPS-Bachau 400 kV D/C line up to Jam Khambhaliya Pooling Station.
- d. The reasons for not executing the switchable line reactors along with the transmission line. Whether the switchable line reactors can serve the intended purpose without the execution of the transmission line?
- e. Details of Form-12
- f. The reasons for the difference in capital cost claimed in Petition No. 64/TT/2015 and in the instant petition along with justification. In addition, a detailed break-up of the increase in capital cost from 2.4.2016 to COD of the transmission asset.

3. The Commission directed to issue notice to all the Respondents. The Respondents to file their reply on affidavit by 4.12.2023 with an advance copy to the Petitioner, who may file its rejoinder on an affidavit, if any, by 20.12.2023. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

4. The matter will be listed for further hearing on 27.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

